NATIONAL COMPANY LAW TRIBUNAL MUMBAI BENCH, MUMBAI

C.P No. 1028/(MAH)/2017 MA No. 248/2017

CORAM:

Present:

SHRI M.K. SHRAWAT

MEMBER (J)

SHRI BHASKARA PANTULA MOHAN MEMBER (J)

ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 10.10.2017

NAME OF THE PARTIES:

Promod Kase & 17 Ors.

V/s

Phadnis Properties Ltd.

SECTION OF THE COMPANIES ACT: I & BP Code 2016.

S. No.

NAME

DESIGNATION

SIGNATURE

KCKphli.

AdV for operational

M.A. No.483/2017 in T.C.P. No. 1028/I&BC/NCLT/MB/MAH/2017 M.A. No.484/2017 in T.C.P. No. 1029/I&BC/NCLT/MB/MAH/2017

COMMON ORDER

- The Learned Representative of the Petitioner is present. 1.
- 2. The Learned Representative of the IRP is present along with Mr. Kiran Kunthe in person.

...2...

On hearing both the sides and the statement of the IRP's request for substitution of IRP is "Admitted". The request of Kiran Kunthe is allowed and the consent on Form No. 2 of the substituted IRP Mr. Milind Kasodekar is on record which is reproduced as under:-

"I, Milind Kasodekar, an Insolvency Professional registered with ICSI Insolvency Professional Agency having registration No. IBBI/IPA-002/IP-N00116/2017-18/10285 have been proposed as the interim professional by Mr. Pramod Kapse and others in connection with the proposed corporate insolvency resolution process of Phadnis Properties Limited and Phadnis Infrastructure Limited."

In accordance with Rule 9 of the Insolvency and Bankruptcy (Application to Adjudicating Authority) Rules, 2016, I hereby agree to accept appointment as the interim resolution professional if an order admitted the present application is passed."

- 4. M.A. Nos. 483/2017 and 484/2017 stood decided.
- 5. As per the directions the Outgoing IRP shall hand over the proceedings to the substituted IRP. The substituted IRP shall intimate by Progress Report on **15.11.2017**.

Sd/-

Bhaskara Pantula Mohan Member (Judicial) 10.10.2017 Sd/-

M.K. Shrawat Member (Judicial)